NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1478/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES: Arcom Papers Pvt. Ltd.

V/s.

Trimax IT Infrastructure and Services Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE	
24.	CA. Sanjay Rusa	Representative Respondent	98.K.R.00	
•				

Wr. Shy am Papadia af w Philize Merchant anneORDER MB/MAH/2017

- 1. Present both sides.
- As per an Undertaking given by the Respondent Debtor a sum of Rs.25 lakh has been paid as also admitted by the Petitioner. For rest of the amount, an amicable "settlement" is being worked out and seeking time.
- From the side of the Petitioner it is insisted that at least Rs.25 lakh more be paid on or before 30th December 2017; thereafter for further payments, extension can be considered.
- 4. This proposal is duly discussed in the Court and the Respondent is expected to do the needful.
- 5. Adjourned to 15.12.2017 at 2.30 p.m.

Sd/-

M.K. SHRAWAT Member (Judicial)

Date: 04.12.2017